



भारतीय विधिज्ञ परिषद्  
**BAR COUNCIL OF INDIA**

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

BCI:D: 1189 /2025

Date: 22.12.2025

Mr. V. Vinay Reddy,

Ref. You letter dated 12.11.2025 seeking clarification on eligibility of B.Com(A&F) for LL.B. Admission.

Sir,

Please refer to your aforesaid letter 12.11.2025 seeking clarification on eligibility of B.Com(A&F) for LL.B. Admission. This is regarding the eligibility of the Bachelor of Commerce (Accountancy & Finance) awarded by Indira Gandhi National Open University (IGNOU) under its MoU with the Institute of Chartered Accountants of India (ICAI) for admission to the 3-Year LL.B. in colleges affiliated by the Bar Council of India.

It is clarified that, under Rule 5(a) of the Bar Council of India Rules of Legal Education, 2008, a first degree in any discipline from a University established by an Act of Parliament/State Legislature, such as IGNOU, qualifies for admission to the 3-Year LL.B.

The Proviso to Rule 5 permits the +2 or the first degree to be obtained through distance/correspondence mode, while the Explanation to Rule 5 bars only those candidates who obtained 10+2 or graduation/post-graduation directly through an open-university system without first possessing the basic/preceding qualification.

Accordingly, where a candidate has completed 10+2 prior to pursuing the IGNOU B.Com. (A&F) under the IGNOU-ICAI MoU. The said degree is a valid qualifying degree for admission to the 3-Year LL.B. subject to usual university scrutiny and the LL.B. Centre of Legal Education being recognized/approved by the Bar Council of India. Rule 6 (simultaneous study) shall be complied with during the LL.B. programme and does not affect the validity of a previously completed degree. This clarification is in consonance with the extant Rules, if any subsequent amendment is notified, the same shall prevail.

Yours sincerely

  
Deepak Kumar,  
Assistant Secretary